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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 01/2015-2020
New Delhi, Dated: 11th April, 2021

Subject: Amendment in Export Policy of Injection Remdesivir and Remdesivir API.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment in Schedule 2 of the ITCHS Export policy related to export of Injection Remdesivir and Remdesivir Active Pharmaceutical Ingredients (API):

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AA</td>
<td>Ex 293499 Ex 300490</td>
<td>Injection Remdesivir and Remdesivir Active Pharmaceutical Ingredients(API)</td>
<td>Free</td>
<td>Prohibited</td>
</tr>
</tbody>
</table>

2. The provision under Para 1.05 of the Foreign Trade Policy (FTP) 2015-20 regarding transitional arrangement is not applicable for this notification.

3. Effect of this Notification:

The export of Injection Remdesivir and Remdesivir Active Pharmaceutical Ingredients (API) falling under the ITCHS Codes specified above or falling under any other HS Code has been prohibited, with immediate effect.

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